

1	2	3	4	5	6
Himachal Pradesh . . . . .	—	1	1	0	2
Jammu & Kashmir . . . . .	—	0	1	0	1
Kerala . . . . .	2	2	1	0	5
Karnataka . . . . .	2	2	1	2	7
Madhya Pradesh . . . . .	—	0	2	3	5
Maharashtra . . . . .	—	8	1	5	14
New Delhi . . . . .	—	0	0	1	1
Orissa . . . . .	1	3	1	0	5
Rajasthan . . . . .	1	3	0	4	8
Tamilnadu . . . . .	—	3	1	4	8
Uttar Pradesh . . . . .	—	5	0	3	8
West Bengal . . . . .	2	6	0	9	17
Total . . . . .	12	46	17	39	114

17(1) Dismissed as not maintainable.

18(4) Schemes sanctioned for revival.

17(2) Approval accorded for Companies' Scheme

20(1) Recommended to the High Court for Winding up.

[*Translation*]

**WIDENING OF NATIONAL HIGHWAY PASSING THROUGH NORTH BIHAR**

1399. SHRI SURYA NARAYAN YADAV : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Union Government propose to widen and develop the National Highways passing through North Bihar;

(b) if so, the amount sanctioned therefor; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) Development of National Highways is a continuous process and improvement works are taken up keeping in view the existing conditions of the National Highways, traffic intensity, inter-se priority of works on all-India basis, Plan outlays, availability of funds etc.

National Highways No. 28, 28-A and part of National Highway No. 31 (total length 567 km.) serve North Bihar. During the last three years (1988-89 to 1990-91) widening in 4 kms. and strengthening in 115 kms. have been sanctioned at a total cost of Rs. 1615 lakhs.

[*English*]

**RESERVATION FOR WOMEN IN PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES**

1400. SHRIMATI SUMITRA MAHAJAN :

SHRIMATI MAHENDRA KUMARI :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government propose to reserve Parliamentary and Assembly constituencies for women in proportion to their population;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) No, Sir.

(b) Does not arise.

(c) This matter was examined by the Committee on Electoral Reforms, 1990,

**Question****Question**

which was presided over by the then Minister of Law and Justice and consisted of representatives of various Political Parties. The Committee favoured larger representation of women candidates for elections to the Houses of Parliament and State Legislatures. And to achieve this objective, the Committee expressed the hope that the Political Parties would respond positively to this suggestion by putting up larger number of women candidates. This recommendation was accepted by the then Government.

**[Translation]****PRE-PAID SERVICE FOR AUTO-RICKSHAW/TAXIS**

1401. SHRI ARVIND NETAM : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the pre-paid service for auto-rickshaws and taxis is made available to the passengers at all Railway Stations and Inter State Bus Terminus in Delhi;

(b) if so, the basis for fixing the fares for various places;

(c) whether under the pre-paid service, the fare charged is by far higher than that charged ordinarily; and

(d) if so, the reasons therefor and the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) The pre-paid service for auto-rickshaws and taxis is made available to the passengers at both the Terminals of Indira Gandhi International Airport, Inter State Bus Terminus, New Delhi Railway Station and Nizamuddin Railway Station.

(b) The city has been divided into zones and the fare has been fixed according to zones of 3 kms distance irrespective of the exact destination/location.

(c) and (d) Because the city has been divided into a number of zones, the fares under the pre-paid service which include a service charge are slightly higher than the fares charged ordinarily.

The Delhi Police are dropping the zone system and the system of colony distance is being introduced.

**[English]****CONSTRUCTION OF NEW BRIDGE ACROSS THE RIVER NETHRAVATHI**

1402. SHRI V. DHANANJAYA KUMAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the bridge across the river Nethravathi at Panemangalore on National Highway No. 48 between Mangalore and Bangalore has over lived its life and utility;

(b) if so, whether there is any proposal to construct a new bridge there immediately providing for free passage of two heavy vehicles at a time; and

(c) the steps taken by the Government in this regard, so far ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) The existing bridge across river Nethravathi of National Highway No. 48 is narrow and weak for the present day National Highway traffic. Construction of a new two-lane bridge is therefore included in the Annual Plan 1991-92 for sanction.

**[Translation]****DIFFICULTIES TO FARMERS IN TAKING LOANS FROM BANKS**

1403. DR. MAHADEEPAK SINGH SHAKYA : Will the Minister of FINANCE be pleased to state :

(a) whether a lot of difficulties are faced by farmers in taking loan from various banks for agriculture purposes; and

(b) if so, the steps being taken by the Government to simplify the procedure?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) and (b) Banks have been advised to ensure timely and adequate flow of credit to farmers for agricultural production. There has been a progressive increase in the flow of institutional credit to this sector. Reserve Bank of India has issued detailed guidelines to commercial banks for simplifying and liberising lend-